

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

CA(CAA)-153(PB)/2017

IN THE MATTER OF:

**Aadhunik Realtors Private Limited
with Haldiram Products Private Limited**

.....Petitioner

SECTION : UNDER SECTION 7 of IBC, 2016

Order delivered on 22.12.2017

Coram:

**CHIEF JUSTICE M.M. KUMAR
Hon'ble President**

**Deepa Krishan
Hon'ble Member (T)**

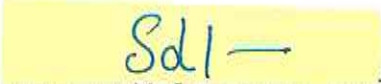
For the Petitioner(s) :

ORDER

The HDFC Bank and Yes Bank being the secured creditors have issued a certificate without filing any affidavit in terms of Section 230 (9) of the Companies Act. It is specifically required by the aforesaid provisions that consent for approval of the scheme and for dispensing with the meeting has to be filed by way of an affidavit.

Mr. Midha, learned counsel for the petitioner states that sometime be granted to do the needful.

List for further consideration on 25.01.2018.


(CHIEF JUSTICE M.M. KUMAR)
PRESIDENT


(DEEPA KRISHAN)
(MEMBER TECHNICAL)

22.12.2017
Vineet